

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:415
ANSWERED ON:04.12.2003
APPROVAL OF PROGRAMMES
BASUDEB ACHARIA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) Whether the Government have enquired into the matter;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken against guilty officers and those producers who are continuously getting approval of programmes despite their dues to the National Exchequer and a number of cases pending against them?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION & BROADCASTING(SHRI RAVI SHANKAR PRASAD)

(a) to (c): Prasar Bharati, a statutory autonomous body as per Prasar Bharati Act, 1990, has informed that a High Powered Committee under the Chairmanship of Shri M.L. Mehta, Member, Prasar Bharati Board had been constituted to look into the alleged irregularities at Doordarshan Kendra, Kolkata. The Report of the Committee has since been received and is under examination by the Prasar Bharati.